

in search of green pastures and hence this migration received exaggerated importance in the newspapers.

(b) Necessary measures have been taken to prevent such incidents, to maintain law and order in the District and to provide relief whatever necessary. No rehabilitation assistance has been considered necessary.

(c) Yes, Sir.

HOSTILE ACTIVITIES OF MEITIC STATE COMMITTEE

4093. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware of the recent hostile and piratic activities of the so-called Meitic State Committee in the Sagolmang area of Manipur;

(b) whether it is a fact that some of their leaders were recently arrested with arms and ammunition from one of their hide-outs; and

(c) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) and (c) Sixtyfive members of this committee including its president were arrested for offences of dacoity, kidnapping and murder and under Arms Act. Investigation is in progress.

ALLOTMENT OF LAND IN IMPHAL

4094. SHRI M. MEGHACHANDRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the persons who have been settled with plots of land inside the Bazar area around and nearby the Civil Hospital, Imphal during the last 7 or 8 years;

(b) whether the said plots of land lying east and west of the Civil Hospital, including a long standing pond were given away in settlement to a few persons for specific purposes;

(c) whether Government are aware that the said allottees have started transferring

part of the land thereby earning huge sums of money; and

(d) if so, the reaction thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) In 1960 and 1961 the Government of Manipur allotted plots of land inside the bazar area around and nearby the Civil Hospital Imphal to the following individuals and organisations:—

(i) Smt. M. K. Radhapyari Devi;

(ii) Bharat Sevak Samaj;

(iii) M/s. Phulachandra and Sons;

(iv) Shri L. R. Joychandra Singh, editor, Praja Tantra.

(b) The allotment of the plot to Smt. M. K. Radhapyari Devi was made for running an agency of Imperial Tobacco Company Limited. The second plot was given to Bharat Sevak Samaj for construction of an office of the Samaj. The third plot was intended for a shop. The fourth plot was allotted for construction of office buildings for Prajatantra Patrika.

(c) The Government of Manipur report that western portion of plot allotted to Smt. M. K. Radhapyari Devi was transferred to Sarvashri L. Arun Kumar Singh and Thangjam Drownjoy Singh. The amount for which the land was transferred is not known. Other three plots still stand in the name of the allottees.

(d) It is reported by Manipur Government that no action could be taken against Smt. M. K. Radhapyari Devi as under the Assam Regulations in force at the time of granting settlement in 1960 there was no provision for prohibiting transfers of land. Further the terms and conditions under which the allotment was made also did not prohibit such transfers.

FUTURE OF PUNJAB UNIVERSITY, CHANDIGARH

4095. SHRI DEVINDER SINGH : Will the Minister of EDUCATION be pleased to state :

(a) whether Government have taken any decision on the future of Punjab University, Chandigarh; and

(b) if so, the nature of the decision taken ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) At present, there is no special proposal with the Government regarding the future of the Panjab University.

(b) Does not arise.

DETERIORATION IN ENGINEERING EDUCATION STANDARDS

4096. SHRI K. M. KOUSHIK : Will the Minister of EDUCATION be pleased to state :

(a) whether the standard of engineering education has deteriorated in the country; and

(b) if so, the steps Government propose to take to improve it ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) and (b) There is no scientific evidence to support the view that standards of engineering education in general in the country have gone down recently. However, engineering education has expanded unprecedentedly since independence. The supply of qualified teachers and provision of other educational facilities have not kept pace with this expansion. Government is constantly endeavouring to make good these deficiencies.

भारत प्रतिरक्षा अधिनियम और निवारक निरोध अधिनियम के अन्तर्गत गिरफ्तारियां

4097 श्री यशवन्त सिंह कुशाबाहू : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले पांच वर्षों में जम्मू और काश्मीर, उत्तर प्रदेश और मध्य प्रदेश में भारत प्रतिरक्षा अधिनियम के अन्तर्गत कितने व्यक्तियों को गिरफ्तार किया गया; और

(ख) इनमें से कितने व्यक्तियों को रिहा कर दिया गया है और कितने व्यक्तियों के विरुद्ध मुकदमे चल रहे हैं ?

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गृह-कार्य मंत्री (श्री यशवन्तराव चव्हाण) : (क) और (ख) मध्य प्रदेश सरकार से प्राप्त सूचना के अनुसार भारत प्रतिरक्षा अधिनियम के अन्तर्गत 1 अक्टूबर, 1962 से 31 अक्टूबर, 1967 के बीच 9,034 लोग गिरफ्तार किये गये। इन सब लोगों को रिहा कर दिया गया है और इस समय कोई भी मामले विचाराधीन नहीं हैं। जम्मू और काश्मीर तथा उत्तर प्रदेश राज्यों से सूचना एकत्रित की जा रही है और सदन के सभा-पटल पर रख दी जायेगी।

केन्द्रीय सरकार के कार्यालयों में प्रतिनियुक्त मध्य प्रदेश सरकार के कर्मचारी

4098. श्री यशवन्त सिंह कुशाबाहू : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश सरकार के कितने कर्मचारी केन्द्रीय सरकार में प्रतिनियुक्ति पर काम कर रहे हैं; और

(ख) इनमें से कितने पृथक-पृथक राजपत्रित तथा अराजपत्रित अधिकारी हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जून, 1967 में 542।

(ख) (i) मध्य प्रदेश सरकार के उन कर्मचारियों की संख्या जो केन्द्रीय सरकार के अधीन श्रेणी—I (राजपत्रित) पदों पर हैं—9।

(ii) उन कर्मचारियों की संख्या जो केन्द्रीय सरकार के अधीन श्रेणी II पदों पर हैं—56*

(iii) उन कर्मचारियों की संख्या जो केन्द्रीय सरकार के अधीन अराजपत्रित पदों पर हैं—395

*टिप्पणी—इसमें कुछ वे अराजपत्रित पद भी शामिल हैं जिनके बारे में अस्वग से संख्या अभी उपलब्ध नहीं है।